

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.215- IA/425(AHM) 2021
In
CP(IB) 379 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on 09/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Advocate a/w.
: Mr. Jaimin Dave, Advocate
For the Respondent :

ORDER

IA/425(AHM) 2021

Learned Counsel for the applicant, Ms. Hirva Dave, seeks adjournment in the matter to comply with the clarification order dated 08.03.2024, and also to go through the judgment of the Hon'ble Supreme Court dated 19.05.2023 rendered in M.A. No. 1302 of 2023 in SLP (Cri.) Diary No.6732 of 2023 titled as ***Gluckrich Capital Pvt. Ltd Vs The State of West Bengal & Ors*** and apprise this Tribunal, as how this application is still maintainable against the unrelated third parties- Respondents.

Re-list on 14.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)